

**GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA  
UNSTARRED QUESTION NO. 1815  
TO BE ANSWERED ON 21.09.2020**

**Reallocation of Coal Mines**

**1815. SHRI RAVINDRA KUSHWAHA:  
SHRI NAYAB SINGH:  
SHRI RAVI KISHAN:  
SHRI MANOJ TIWARI:  
SHRI SANGAM LAL GUPTA:  
SHRI JOHN BARLA:**

Will the **MINISTER OF COAL** be pleased to state:

- (a) whether Coal India has taken any steps for reallocation of coal mines/compensation for the losses;
- (b) if so, the details thereof;
- (c) the number of families living in unsafe areas along the coal mines till date;
- (d) the details of expenditure incurred on rehabilitation of such families during the last three years; and
- (e) the steps taken/being taken by the Government to ensure the process of rehabilitation?

**ANSWER**

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES  
(SHRI PRALHAD JOSHI)**

(a): Reallocation of Coal Mines is not under the jurisdiction of Coal India Limited.

(b): Not applicable in view of (a).

(c) As per approved Master Plan, there are 33196 Non-ECL families are living in Raniganj coalfields. Further, in Jharia there were 79159 families were out of which 6241 have been shifted.

(d) Details of expenditure incurred on rehabilitation during the last three years by ECL are as under:-

Year	2017-18	2018-19	2019-20
Expenditure for R&R in Rs. Crores	51.57	54.55	38.55

Details of expenditure incurred on rehabilitation during the last three years by BCCL are as under:-

Year	2017-18	2018-19	2019-20
Expenditure for R&R in Rs. Crores	115.11	108.46	126.33

(e) In order to rehabilitate the persons residing in unsafe area, a Master Plan was approved by Govt. of India in Aug, 2009 for dealing with fire, subsidence and rehabilitation in the lease hold of BCCL and ECL. The Master Plan envisages its implementation over a period of 12 years for BCCL and 10 years for ECL. Rehabilitation / resettlement work of BCCL houses shall be the responsibility of BCCL whereas for non-BCCL houses including encroachers shall be the responsibility of Jharia Rehabilitation and Development Authority (JRDA), Govt. of Jharkhand. Asansol Durgapur Development Authority (ADDA) has been identified as the implementing agency on behalf of Govt. of West Bengal for rehabilitation of Non-ECL houses.

To review the activity of implementation of both the Master Plans, a High Powered Central Committee (HPCC) has been constituted under the Chairmanship of Secretary (Coal), MoC. Accordingly, 21 HPCC meetings were held to review the activities of implementation of both the Master Plans up to July 2020.

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